

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 135/MP/2014

- Subject : Petition under Section 79 (1) (c) of the Electricity Act, 2003 and Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, long term access and medium-term open access in inter-State transmission and related matters) Regulations, 2009 for grant of Long Term Open Access for Faridabad Solar PV 5 MW.
- Date of hearing : 21.8.2014
- Coram : Shri M.Deena Dayalan, Member
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
- Petitioner : NTPC Limited, New Delhi.
- Respondents : Power Grid Corporation of India Ltd. and others
- Parties present : Shri M.G.Ramachandran, Advocate for the petitioner
Ms. Anushree Bardhan, Advocate for the petitioner
Shri Shyam Kumar, NTPC
Shri V.Thiagarajan,PGCIL

Record of Proceedings

Learned counsel for the petitioner submitted that the present petition has been filed by NTPC Ltd for grant of Long Term Open Access (LTOA) for Faridabad Solar PV 5 MW. Learned counsel for the petitioner requested the Commission to declare that the connectivity and LTOA secured by the petitioner from HVPNL shall be deemed to be the connectivity and LTOA granted by PGCIL as per the provisions of Central Electricity Regulatory Commission (Grant of inter-State Open Access) Regulations, 2009 and the petitioner is entitled to the exemption from payment of transmission charges and losses as provided in Regulation 7 (u) (v) of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010.

2. After hearing the learned counsel for the petitioner, the Commission directed to admit the petition and issue notice to Northern Regional Power Committee, Central Electricity Authority, Northern Regional Load Despatch Centre and the respondents.

3. The Commission directed the petitioner to implead Northern Regional Power Committee, Central Electricity Authority and Northern Regional Load Despatch Centre as parties to the petition and file revised memo of parties.

4. The Commission directed the petitioner to serve copy of the petition on the respondents by 29.8.2014. The respondents were directed to file their replies by 12.9.2014 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 26.9.2014.
5. The Commission directed the petitioner to file on affidavit, by 12.9.2014 minutes of all LTA/RPC meetings where the issue was discussed.
6. The Commission directed that due date of filing the information should be strictly complied with.
7. The Commission directed CEA to depute an officer well acquainted with the facts of the case on the next date of hearing to assist the Commission.
8. The petition shall be listed for hearing on 16.10.2014.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**